

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1013/2020

This the 19th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

Bhupinder Singh S/o Sher Singh, R/o Village Rehan, Tehsil Basohli, J&k

.....Applicant

(Advocate: Mr. A.M. Dar)

Versus

1. The Union Territory of Jammu & Kashmir through its Director General of Police, Jammu/Srinagar.
2. Senior Superintendent of Police, Kathua.
3. SHO Police Station, Basohli.

.....Respondents

(Advocate: Mr. Rajesh Thappa, DAG)



O R D E R

[O R A L]



Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents/competent authority to consider and decide the representation of the applicant dated 28.09.2020 annexed at Annexure P-5 within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider and decide the representation of the applicant dated 28.09.2020 (Annexure P-5), by passing a reasoned and speaking order in accordance with rules within a period of two weeks from the date of receipt of a certified copy of this order with intimation to the applicant. No costs.
3. It is made clear that we have not expressed any opinion on the merits of the case.

(MOHD. JAMSHED)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/-